

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).12609/2016
(Arising out of impugned final judgment and order dated 10-03-2016
in WC No.59990/2010 passed by the High Court of Judicature at
Allahabad)

DEVI CHARAN AGARWAL

PETITIONER(S)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

RESPONDENT(S)

Date : 04-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s)

Mr.Pankaj Kumar Singh, Adv.
Mr.Seshatalpa Sai Bandaru, Adv.
Mr.Bimla Sharma, Adv.

For Respondent(s)

Ms.Alka Sinha, Adv.
Mr.Anuvrat Sharma, Adv.

Mr.S.B.Upadhyay, Sr.Adv.
Mr.Pawan Upadhyay, Adv.
Ms.Ruhi Gill, Adv.
Mr.Sarvjit Pratap Singh, Adv.
Mr.Nishant Kumar, Adv.

Mr.B.P.Singh Dhakray, Adv.
Mr.Shakti Singh Dhakray, Adv.
Mr.Kumar Dushyant Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused letter dated 01.07.2019.

In view of letter circulated by learned counsel for
the petitioner, list the matter after two weeks.

(Ashok Raj Singh)
Court Master

(Nisha Tripathi)
Court Master